

ITEM NO.54

COURT NO.16

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15692/2022

(Arising out of impugned final judgment and order dated 27-05-2022 in WP No. 1920/2021 passed by the High Court Of Karnataka At Bengaluru)

STATE OF KARNATAKA & ANR.

Petitioner(s)

VERSUS

INDOCIL SILICONS PVT. LTD & ANR.

Respondent(s)

(FOR ADMISSION and I.R.SLP(C)NO.6163/2023

IA No. 50253/2023 - INTERVENTION/IMPLEADMENT

IA No. 154593/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 19978/2022 (IV-A)

IA No. 85474/2023 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 6163/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.63279/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.63280/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 15-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. K. M. Nataraj, A.S.G.
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Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Ishaan Sharam, Adv.
Mr. Shailesh Madiyal, Adv.
Dr. Arun Kumar Yadav, Adv.

Mr. Nikhil Goel, A.A.G.
Mr. V. N. Raghupathy, AOR
Mr. Manendra Pal Gupta, Adv.
Mr. Adithya Roy, Adv.
Mrs. Ansha Varma, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
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For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
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Mr. Arvind Ray, Adv.
Mr. Karan Gupta, Adv.
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Mr. Varun Khanna, Adv.
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(Appearance slip not legible)

Mr. Durga Dutt, AOR
Mr. Rohit Priyadarshi, Adv.
Ms. Neeru Kumari, Adv.
Mr. Ratneshwar Prasad, Adv.
Mr. Aditya Tripathi, Adv.
Mr. Vaibhav Shukla, Adv.
Mr. Utkarsh Singh, Adv.

Mr. Naveen Kumar, AOR
Ms. Aprajita Bhardwaj, Adv.
Mr. Nitesh Bhandari, Adv.
Mr. Shourajeet Chakravarty, Adv.
Ms. Stuti Bisht, Adv.
Mr. Prabhat Kumar Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No. 15692/2022 and SLP (C) No. 19978 of 2022

Issue notice on all the application(s) for impleadment/
intervention. Response to the applications be filed within four
weeks.

SLP (C) No. 6163/2023

I.A.No. 86115 of 2023 in SLP (C) No. 6163 of 2023 -
Application for change of name of the applicant/proposed intervenor
is allowed.

Issue notice on the application(s) for impleadment/
intervention. Response to the application be filed within four
weeks.

For grant of interim relief is concerned, it is suffice to
direct that if any lease is granted or any agreement is executed,
the same shall be subject to final outcome of the petition.

List all the petitions together on 08.08.2023 (NMD).

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER